GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 871 ANSWERED ON 08/12/2025

TRANSFORMATION IN REAL ESTATE SECTOR

871. DR. SIKANDER KUMAR:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether Government has launched any portal to ensure transparency and accountability in the real estate sector;
- (b) if so, the details thereof;
- (c) whether any monitoring tool has been put in place in anticipating project delays and curtailing stalled projects in order to empower prospective home buyers, if so, the details thereof; and
- (d) whether Government has taken any concrete measures for effective implementation of the Standard Operating Processes (SoP) recommended by the Council for Real Estate Regulatory authorities, if so, efforts taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (d): The Real Estate (Regulation and Development) Act, 2016 [RERA] was enacted by the Parliament to protect the interests of homebuyers by infusing transparency and accountability in the Real Estate Sector. Under the provisions of RERA, the Real Estate Regulatory Authority of the concerned State / Union Territory (UT) is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given. As per the information available in the Ministry, 29 States / UTs have operational web portals.

Further, as per the provisions of RERA, the promoter is mandated to update the Quarterly Progress Report (QPR) on the status of the project, including approvals and all other related information of the project on the website of the Regulatory Authority. This Ministry is constantly monitoring the implementation of RERA across States/ Union Territories.

Moreover, in order to enhance transparency, facilitate cross-learning and strengthen stakeholder engagement among various Real Estate Regulatory Authorities, a unified RERA web-portal has been developed to consolidate data and information from various RERA portals. This centralized portal aims to create greater awareness among homebuyers regarding their rights and protections under RERA.

The concerns raised by all the stakeholders, including homebuyers, are brought to the notice of respective Appropriate Governments and Regulatory Authorities from time to time. Further, best practices of the States / UTs related to effective implementation of RERA are shared by the Ministry with all the Real Estate Regulatory Authorities.
